

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 225/MP/2017**

- Subject : Petition seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (*on remand by APTEL*).
- Petitioner : North Eastern Electric Power Corporation Limited
- Respondents : Assam Power Distribution Company Ltd & 8 Ors.
- Date of Hearing : **25.8.2022**
- Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO  
Shri Shubham Arya, Advocate, NEEPCO  
Shri Ravi Nair, Advocate, NEEPCO  
Shri Devapriya Choudhury, NEEPCO  
Ms. Elizabeth Pyrbot, NEEPCO  
Shri Indrajit Tahbildar, APDCL  
Shri Nil Madhab Deb, APDCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition, which has been remanded by APTEL vide order dated 4.8.2022 in Appeal No. 121 of 2019, could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

3. The Petition shall be listed for hearing on **20.9.2022**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

